

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No . 117/MP/2012

Sub: Application for seeking permission to maintain status-quo for injection of infirm power and draw of power for commissioning activities under UI mechanism till declaration of date of the commercial operation.

Date of hearing : 26.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Neyveli Lignite Corporation Limited, Chennai

Respondents : Southern Regional Power Committee and Others

Parties present : Shri V.Suresh, NLC

Record of Proceedings

The petitioner, Neyveli Lignite Corporation Limited has filed the petition seeking permission to maintain status-quo for injection of infirm power and to draw of power for commissioning activities under UI mechanism till declaration of date of the commercial operation of NLC TPS-II Extension.

2. The representative of the petitioner submitted that date of commercial operation of the unit has not been achieved due to various teething problems in adopting Circulating Fluidized Bed Combustion (CFBC) technology inspite of unit synchronization in the months of May-June, 2011. He further submitted that Southern Regional Power Committee in its letter dated 16.3.2012 had intimated that commissioning power could be drawn under UI mechanism till 30.4.2012 only and NLC would have to make alternative arrangements for drawl of commissioning power in case its requirement continues. The representative of the petitioner requested the Commission to grant permission to maintain the status-quo for injection of infirm power and drawl of testing power till declaration of date of commercial operation or till 2.10.2012, whichever is earlier.

3. In response to the Commission`s query regarding quantum of power required for drawal during commissioning, the representative of the petitioner

submitted that it is difficult to predict the actual quantum in advance. However, the efforts would be made to provide schedule of drawal of power.

4. The Commission observed that the UI is not a mechanism to draw power for testing during commissioning and the petitioner should make arrangement through some form of access to meet its requirement.

5. The Commission directed the petitioner to file the details of activities/tests to be undertaken and time required for completion of these activities with a firm commitment of the date of commercial operation, on affidavit, on or before 11.5.2012.

6. The petition shall be listed for hearing on 17.5.2012.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Legal)